

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 104
IB-194/ND/2021
IA-5817/2022

IN THE MATTER OF:

Manish Kumar Gupta & Ors.

... **Applicant/Petitioner**

Versus

Ajnara India Ltd & Anr.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 30.11.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For Applicant/IRP : Mr. Vishal Ganda, Advocate, Ms. Akanksha Mathur, Advocate, Ms. Sreemantini Mukherjee, Advocate, Ms. Siddhi Khambayat, Advocate.

ORDER

IA-5817/2022: An application filed by the IRP seeking ad interim ex-parte order directing the Respondent to immediately provide the electricity supply at the premises of the Applicant.

Let the notice be issued upon the Respondents by all modes including at their E-mail ID for filing reply. Reply be filed within one week. The Affidavit of Service be filed within 03 days.

List on 07.12.2022.


(L.N. GUPTA)
MEMBER (T)


(BACHU VENKAT BALARAM DAS)
MEMBER (J)